TRICHY-THANJAVUR EXPRESSWAYS LIMITED

(Company/Corporate Debtor/CD)

Under Corporate Insolvency Resolution Process

DATE: 24 March 2025

LIST OF CREDITORS VERSION 4 AS ON 24 MARCH 2025

TRICHY-THANJAVUR EXPRESSWAYS LIMITED

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

SI.No	Category of creditor		nmary of claims	Summary of claims		Amount of	Amount of	Amount of claims	Details in	Remarks, if	
		No.of Claims	Amount	No.of Claims	Amount of claims admitted	contingent claims	claims not admitted	under verification	Annexure	any	
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	NA	NIL	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	NA	NIL	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	5	260,03,30, 826	5	260,03,30, 826	-	-	-	NA	Refer Detailed Annexure 1	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)		-	-	-	-	-	-	NA	NIL	
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	NA	NIL	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	NA	NIL	

7	Operational creditors (Government Dues)	-	-	-	-	-	-	-	NA	NIL
8	Operational creditors (Other than Workmen and Employees and	3	512 14 04 415	3	507,37,51,367	-	C 54 47 077	-	NA	Refer Detailed Annexure 2
	Government dues)		512,14,84,415				6,54,47,877			
9	Other creditors, if any, (Other than financial creditors and operational creditors)	-	-	-	-	-	-	-	NA	NIL
Total		8	772,18,15,241	8	767,40,82,193	-	6,54,47,877			

Raghu Babu Gunturu

Resolution Professional

IBBI/IPA-002/IP-N00025/2016-2017/10053

Trichy-Thanjavur Expressways Private Limited

Office of RP at 1st Floor, Golden Heights, Plot No.9, Raidurg, Hyderabad, Telangana – 500081

Last Versions:

List of Creditors Ver.1 16 September 2023

List of Creditors Ver.2 6 February 2024

List of Creditors Ver.3 5 March 2024

Annexure-1

Name of the corporate debtor: Trichy Thanjavur Expressways Limited; Date of commencement of CIRP: 22nd August 2023; List of creditors Ver.4 as on: 24 March 2025

List of Financial Creditors (Secured)

Amount in Rs.

		Details of C	Claims received		Details of Claims Admitted									
S.No.	Name of the Creditor	Date of receipt	Amount Claimed	*Amount of claims admitted	Nature of claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether Related Party	% of voting share in CoC	Amount of contingent claim	Amount of mutual dues that may be set off	Amount of Claim not admitted	Amount of Claims under verification	Security Interest
1	IDBI	31-Aug-23	72,45,90,898	72,45,90,898	Secured	Full	Full	No	27.87	0	0	0	0	
2	**Raj Radhe Finance Limited	19 March 2025	87,36,16,130	87,36,16,130	Secured	Full	Full	No	33.6	0	0	0	0	
3	Punjab National Bank	02-Sep-23	32,85,16,215	32,85,16,215	Secured	Full	Full	No	12.63	0	0	0	0	
4	IIFCL	04-Sep-23	52,21,82,324	52,21,82,324	Secured	Full	Full	No	20.08	0	0	0	0	
5	Central Bank of India	06-Sep-23	15,14,25,259	15,14,25,259	Secured	Full	Full	No	5.82	0	0	0	0	Annex – A
			260,03,30, 826	260,03,30, 826					100				0	

Note:

- *Clarifications / information / books of accounts sought from the Corporate Debtor and the same is awaited. IRP / RP reserves the right to modify the claim, if the claim found to be incorrect on further verification, the admitted claim may undergo change
- ** Canara Bank assigned its debt in the Corporate Debtor to Raj Radhe Finance Limited by execution and registration of Assignment Agreement dated 27 February 2025

Annex – A: Security Interest

- 1. a first mortgage and charge on all the Borrower's immovable properties, both present and future, excluding the Project assets.
- 2. A first charge by way of hypothecation of all the Borrower's moveables, including current and non-current assets, moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets, both present and future;
- 3. A first charge on Borrower's Receivables;
- 4. A first charge over all the bank accounts of the Borrower including without limitation, the Escrow Account, the Debt Service Reserve account, the Retention Accounts (or any other account in substitution thereof) and such Other Bank Accounts that may be opened in terms hereof and of Project Documents and in all funds from time to time deposited therein and in all Authorised Investments or other securities representing all amounts credited thereto;
- 5. A first charge on all intangibles of the Borrower including but not limited to goodwill, rights, undertakings and uncalled capital, present and future;
- 6. A first charge by way of assignment or otherwise creation of Security Interest in:
- a. All the right, title, interest, benefits, claims and demands whatsoever of the borrower in the Project Documents, duly acknowledged and consented to by the relevant counter-parties to such Project Documents to the extent not expressly provided in each such Project Document, all as amended, varied or supplemented from time to time;
- b. The right, title and interest of the Borrower in, to and under all the Government Approvals;
- c. All the right, title, interest, benefits, claims and demands whatsoever of the Borrower in any letter of credit, guarantee including contractor guarantees and liquidated damages and performance bond provided by any party to the Project Documents;
- d. All insurance contracts; and
- 7. pledge of equity shares held by the Promoters aggregating to 51% of the equity share capital of the Borrower for a period of 36 months from COD and thereafter continuance of pledge of 26% of the equity share capital of the Borrower until the Final settlement date.

Personal Guarantees:

- 1. Sri Nama Krishnajah
- 2. Sri Nama Seethaiah

Annexure-2

Name of the corporate debtor: Trichy Thanjavur Expressways Limited; Date of commencement of CIRP: 22nd August 2023; List of creditors Ver.4 as on: 24 March 2025

List of Operational Creditors (Other than Workmen, employees and Statutory Authorities)

Amount in Rs.

S.No.		Details of Claims received			Detail	s of Claims	Admitted		Amount of		Amount of			
	Name of the Creditor	Date of receipt	Amount Claimed	*Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether Related Party	% of voting share in CoC	Amount of contingent claim	mutual dues that may be set off	Amount of Claim not admitted	Claims under verification	Security Interest
1	IDBI Trusteeship Services Limited	08- Sep-23	7,08,000	5,31,000	UnSecured	0	0	No	Nil	0	0	1,77,000	0	Nil
2	**National Highway Authority of India	10- Oct-23	5,00,00,00,000	4,96,27,39,402	Unsecured	0	0	No	Nil	0	0	5,49,75,427	0	Nil
3	PSK- Infrolux JV	15- Feb-24	12,07,76,415	11,04,80,965	Unsecured	0	0	No	Nil	0	0	1,02,95,450	0	Nil
	Total		5,12,14,84,415	5,07,37,51,367								6,54,47,877	0	

Note:

^{*}Clarifications / information / books of accounts sought from the Corporate Debtor and the same is awaited. IRP / RP reserves the right to modify the claim, if the claim found to be incorrect on further verification, the admitted claim may undergo change

^{**} The claim of National Highway Authority of India is subject to the outcome of Arbitration proceedings